

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 108**

**(IB)-2721/ND/2019**

**IA-4200/ND/2023, IA-4168/ND/2023, IA-4074/ND/2023,  
IA-3214/ND/2023, IA-3219/ND/2023, IA-3304/ND/2023,  
IA-3688/ND/2023, IA-2821/ND/2023, IA-2442/ND/2023,  
IA-2043/ND/2023, IA-1483/ND/2023, IA-340/ND/2021,  
IA-1681/ND/2021, IA-1703/ND/2021, IA-2239/ND/2021,  
IA-3304/ND/2021, IA-3623/ND/2021, IA-3891/ND/2021,  
IA-3924/ND/2021, IA-4068/ND/2021, IA-1352/ND/2022,  
IA-2369/ND/2022, IA-2745/ND/2022, IA-4111/ND/2022,  
IA-3627/ND/2021, IA-379/ND/2022, IA-3077/ND/2022,  
IA-5426/ND/2022, IA-364/ND/2021, IA-676/ND/2021,  
IA-947/ND/2021, IA-2470/ND/2021, IA-3592/ND/2021,  
IA-5667/ND/2021, IA-1722/ND/2022, IA-594/ND/2023**

**IN THE MATTER OF:**

**M/s Straight Edge Contracts Pvt Ltd.**

**... Applicant/Petitioner**

**Versus**

**M/s Three C Shelters Pvt. Ltd.**

**... Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 11.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant**

**: Adv. Manoj Yadav & Adv. Akshat Bisht in IA-1681/2021, IA-1703/2021.  
Adv. Deboleena Dutta.  
Adv. Abhinakaran Mishra in IA-1352/2022 for Rita Singh.  
Adv. Chetna Bisht in IA-2369/2022, IA-2745/2022, IA-3627/2021.  
Adv. Tanweer Alam (Party in person), Mahjabeen Adv in IA-3891/2021.  
Adv. Anuja Pethia, Adv. Rishabh Govila**

**For the Respondent :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-3891/2021:** Ld. Counsel appearing for the Applicant in IA-3891/2021 submitted that the order passed by this Tribunal admitting the CD to CIRP could be reversed by Hon'ble NCLAT in terms of the order dated 20.08.2023 passed in Company Appeal (AT) (Insolvency) No. 444/2022, Company Appeal (AT) (Insolvency) No. 651/2022 and Company Appeal (AT) (Insolvency) No. 370/2022 and the order is under challenged before Hon'ble Supreme Court. In his submissions, the appeal preferred before Hon'ble Supreme Court is scheduled to be heard on 20.08.2024. In the wake, the hearing in the captioned application is deferred to 22.08.2024.

**IA-4200/ND/2023, IA-4168/ND/2023, IA-4074/ND/2023, IA-3214/ND/2023, IA-3219/ND/2023, IA-3304/ND/2023, IA-3688/ND/2023, IA-2821/ND/2023, IA-2442/ND/2023, IA-2043/ND/2023, IA-1483/ND/2023, IA-340/ND/2021, IA-1681/ND/2021, IA-1703/ND/2021, IA-2239/ND/2021, IA-3304/ND/2021, IA-3623/ND/2021, IA-3924/ND/2021, IA-4068/ND/2021, IA-1352/ND/2022, IA-2369/ND/2022, IA-2745/ND/2022, IA-4111/ND/2022, IA-3627/ND/2021, IA-379/ND/2022, IA-3077/ND/2022, IA-5426/ND/2022, IA-364/ND/2021, IA-676/ND/2021, IA-947/ND/2021, IA-2470/ND/2021, IA-3592/ND/2021, IA-5667/ND/2021, IA-1722/ND/2022, IA-594/ND/2023:** List all these IAs on 22.08.2024.

**Sd/-  
(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-  
(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**